

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 216 of 2019

IN THE MATTER OF:

M/s. Lasa Engineers Private Limited ...Appellant

Vs.

M/s. Devas Engineering Systems Private Limited ...Respondent

Present: For Appellant: - Mr. Vishakha Gupta, Advocate.

For Respondent: - Mr. Anandh K, Advocate.

O R D E R

18.07.2019— Learned counsel for the Appellant prays for and is allowed two weeks' time to file rejoinder affidavit.

Post the case 'for admission (after notice)' on 6th August, 2019.

(Justice S.J. Mukhopadhaya)
Chairperson

(Kanthi Narahari)
Member(Technical)

Ar/g